

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "B", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND
SHRI AMARJIT SINGH, JUDICIAL MEMBER**

**ITA No.5106/M/2018
Assessment Year: 2013-14**

M/s. Navodaya Consultant Ltd., Trimurti Apartment, Ground Floor, 97 Park Street, Kolkata – 700 016 PAN: AABCM9988R	Vs.	DCIT-CC-3(2), Room No.1913, 19 th Floor, Air India Building, Nariman Point, Mumbai - 400021
(Appellant)		(Respondent)

Present for:

Assessee by : None
Revenue by : Shri Vijay Kumar Soni, D.R.

Date of Hearing : 12.10.2021
Date of Pronouncement : 11.11.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 03.11.2017 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2013-14.

2. None has appeared on behalf of the assessee. However, the assessee filed a letter dated 03.05.2021 requesting the Bench to allow the assessee to voluntarily withdraw the appeal as the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 which has already been issued.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the assessee.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 11.11.2021.

**Sd/-
(Amarjit Singh)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 11.11.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.